

**Iron-ore agreement**

\*464. SHRI BHAIKAB CHANDRA  
MAHANTI:  
SHRI MULKA GOVINDA  
REDDY;  
SHRI S. W. DHABE;  
SHRIMATI SUMITRA G.  
KULKARNI;  
SHRIMATI AZIZA IMAM:

Will the Minister of COMMERCE  
be pleased to state:

(a) the names of the countries with  
which India has entered into agree-  
ments for export of iron ore;

(b) when these agreements were  
last revised; and

(c) which are the countries which  
have not agreed to increase the price  
in spite of the rise in the iron ore  
price in international market?

THE MINISTER OF COMMERCE  
(POF. D. P. CHATTOPADHYAYA):

(a) to (c) A statement is laid on the  
Table of the House.

**Statement**

(a) and (b) Export of Iron Ore at  
present is being made against (i)  
long term (ii) short term and (iii)  
spot contracts to Japan, South Korea,  
and Taiwan, in the Far East and Ru-  
mania, Poland, Czechoslovakia, Bul-  
garia, and Hungary, Iraq and some  
West European countries. These con-  
tracts are reviewed and prices  
re-negotiated on an annual basis.  
Price realisation depends on physical  
and chemical specification of iron ore;  
facilities in terms of draft at the  
ports and the rate of loading. In this  
context prices obtained by India are  
on International levels.

(c) None.

**Evasion of excise duty by Bata and  
Co. Ltd.**

\*465. SHRI U. K. LAKSHMANA  
GOWDA:  
SHRI KALYAN ROY;  
SHRI BIR CHANDRA DEB  
BURMAN;  
SHRI B. K. MAHANTI:

Will the Minister of REVENUE  
AND BANKING be pleased to  
state:

(a) whether Government are aware  
of the systematic cheating of excise  
duty by Bata and Co. Limited;

(b) if so, what is the amount of  
evasion of excise duty by this Com-  
pany during the last three years;

(c) what steps Government have  
taken to realise this amount;

(d) whether any member of the  
top management of the Company, in-  
cluding its Directors, have been ar-  
rested for this economic offence; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN  
CHARGE OF DEPARTMENT OF  
REVENUE AND BANKING (SHRI  
PRANAB MUKHERJEE): (a) Gov-  
ernment are not aware of systematic  
cheating of excise duty by Bata &  
Co. Ltd. However, the Public Ac-  
counts Committee have in their 177th  
Report referred to the advantage  
taken by the Company of an exemp-  
tion notification on manufacture by  
small factories. This is under con-  
sideration of Government.

(b) to (e). Do not arise.

**Dividend declared on L.I.C. policies**

\*466. SHRI JAGDISH JOSHI;  
SHRI IBRAHIM KALANIYA;  
SHRI KASIM ALI ABID;  
SHRI KHURSHED ALAM  
KHAN:

Will the Minister of FINANCE  
be pleased to state: